

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 315

New IA-2150/2024 IA-6026/2023 IA-3967/2023 IA-3409/2023
In
IB-2646(ND)/2019

IN THE MATTER OF:

Loveni Marketing & Advertising Pvt.Ltd
Vs

.....APPLICANT/PETITIONER

SN Cinema Advertising Pvt.Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Prachi Johri, Adv and Abhipsa Sahu Adv

For the Sus. Board : Mr. Gautam Singhal, Adv & Mr. Rajat Chaudhary, Adv

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-2150/2024:-

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall serve notice along with a copy of this application on the Respondent and file proof and affidavit of service within one week. The Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **21.05.2024**.

IA-6026/2023:-

List the matter on **21.05.2024**.

IA-3967/2023 IA-3409/2023:-

Learned Counsel for both the parties seeks more time to settle the matter in terms of order dated 12.04.2024. One week time granted.

List the matter on **21.05.2024**.

Sd/-

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)